

SHRI N.K.P. SALVE: Certainly we want the Government to react, Madam.

THE DEPUTY CHAIRMAN : ALL the time the House wants the Government to react. I am happy that the Government is reacting.

SHRI N.K.P. SALVE : React positively.

THE DEPUTY CHAIRMAN : That I do not know. But for the reaction I am responsible.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Madam, I am aware that it is not only a very sensitive issue but it is a very very important issue. So, on this question, I would just like to assure the hon. House that the Government will not succumb to any pressure from any corner, to any pressure from any corner, while preserving its sovereign rights. Madam, our Government is firmly determined to protect nation's interests in this matter. Thank you.

THE DEPUTY CHAIRMAN: Now, with this very happy note, I adjourn the House for lunch for one hour.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirtythree minutes past two of the clock, THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) in the Chair.

PAPERS LAID ON THE TABLE—contd.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : Madam, I beg to lay on the Table a statement (in English and Hindi) regarding taking up of some new works during 1992-93.

SPECIAL MENTIONS—contd.

THE VICE CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Shri Ram Awadesh Sinch. Not present.

Shri Jagdish Prasad Mathur. Not present.

Shri A. D. Dave. Not present.

Shri Ramsinh Rathwa. Not present.

Shri Krishan Lal Sharma. Not present.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDMBARAM) : Madam, those who are not present, should not be given any opportunity for one week.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Your suggestion will be considered.

SHRI V. NARAYANASAMY (Pondicherry) : Madam, it should be not for one week, but for the whole session.

SHRI N. E. BALARAM (Kerala): Including the Ministers. Agreed.

Report of Amnesty International on Police Atrocities in India

SHRI YASHWANT SINHA (Bihar): Madam Vice-Chairman, I wish to raise in this House the matter relating to the report submitted by the Amnesty International on India. The report was submitted a couple of months ago, but I have got a copy of it now. It is about torture, rape and deaths in custody. It has been brought but by the Amnesty International and has been sent to various people in this country, including myself. In this report they have given a complete list of all the deaths which have taken place in police custody, all the cases of torure and rape which have taken place in police custody. This report assumes importance because India has once again become the focus of attention of Amenesty international and the violations of so-called real or imaginary which go on in this country in regard to human lights. It does not in merely stop here because the accompanying letter which has been sent by Amnesty International is an exercise in defence of the standing of Amnesty Internation, how it is an impartial and a fair organisation, how it has not merely picked up India but many other countries in the world for human rights violations, how it is through these